

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 119
(IB)-375(PB)/2019

IN THE MATTER OF:

Krishna Concrete Products
v.
Ansal Hi-Tech Township Ltd.

..... Petitioners/Applicant
..... Respondents

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code

Order delivered on 28.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

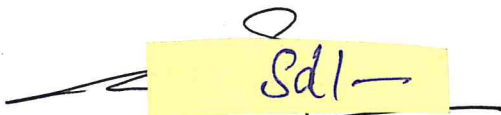
For the Petitioner(s): Mr. Sanchit Garga, Adv.
For the Respondent(s): Ms. Shruti Katiyar, Adv.

ORDER

Ld. Counsel for the respondent seeks and is granted two weeks time to file reply, vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 01.04.2019.



(S.K MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.02.2019
Ritu Sharma